

TO BE PUBLISHED IN PART II SECTION 3(II) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

New Delhi, Dated: 9.11.1979

NOTIFICATION
INCOME TAX

No. 3068 (F.No.261/11/79-ITJ) In exercise of the powers conferred by sub-section (1) of Section 121-A of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in this behalf the Central Board of Direct Taxes, New Delhi, hereby makes the following amendments in the Schedule appended to its notification No.3018 (F.No.261/11/79-ITJ) dated 21.9.79 and amended from time to time.

In the said schedule under entry 1(viz., Commissioner (Appeals)-I, Hyderabad) against Col.2 item No.1 Circle-I, Hyderabad(old) and item No.24 Circle-I, Hyderabad, may be deleted; and against col.3 item No.1 "Range-I, Hyderabad," "Range-I, Hyderabad (in so far as Guntur Circle is concerned)" may be substituted.

In the said schedule under entry 2(viz., Commissioner (Appeals)-II, Hyderabad) against col.2 add item No.31 Circle-I, Hyderabad(old) and item No.32 Circle-I, Hyderabad. Against Col.3 Range-I, Hyderabad(in so far as Circle-I, Hyderabad is concerned) may be added.

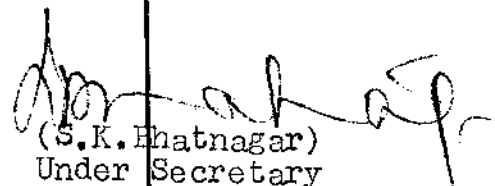
This notification shall take effect from 1.11.1979.


(S.K. Bhatnagar)

Under Secretary
Central Board of Direct Taxes.

Copy to:

1. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad - 20 copies
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (R.S. & P) (Bulletin) New Delhi.
4. A.D-VI Section/E.D. Section.


(S.K. Bhatnagar)

Under Secretary
Central Board of Direct Taxes

kcv/